

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 152/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017**

Name of the Company: Manek Enterprise
V/s.
Anil Mines & Minerals Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHRIRAJ KHAMBETE RAHEEL PATEL	ADV. ADV	Respondent Resp.	<i>Shriraj</i> <i>Resp.</i>
2.	NATASHA SUTARIA	ADV.	PETITIONER	<i>Natasha</i>

ORDER

Learned Advocate Ms. Natasha Sutaria present for Operational Creditor/Petitioner.
Learned Advocate Mr. Shriraj Khambete with Learned Advocate Mr. Raheel Patel
i/b Nanavati Associates present for Respondent.

Learned Counsel for Respondent reported no objections.

Heard arguments of Learned Counsel for petitioner and Learned Counsel for Respondent.

Respondent is directed to inform that whether any winding up proceedings initiated against it.

List the matter on 01.12.2017.

Manara
MANORAMA KUMARI
MEMBER JUDICIAL

Bikki
BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 30th day of November, 2017.